

By e-mail

THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO.HC.VII-52/2006/3140/A

From :- Shri Kaushik Kumar Sharma,
Jt. Registrar (Vigilance),
Gauhati High Court,
Guwahati.

To,
Shri Roushan Lal,
Special Judge NDPS Court,
(Attached as Faculty at Judicial Academy, Assam).

Dated Guwahati, the 15th June, 2019.

Sub:- **Earned Leave.**

Ref:- No. JDC/220 dated 13.06.2019

Sir,

With reference to the above, I am directed to inform you that, your prayer for withdrawal of Earned Leave for the period from 16.06.2019 to 21.06.2019, has been granted/ rejected. You are allowed to re join duty in the evening of 15.06.2019.

Yours faithfully,

sd/-

3143
JT. REGISTRAR (VIGILANCE)
Memo NO.HC.VII-52/2006/3141-1 dated 15'06'19
Copy to.

1. The Principal Accountant General (A&E), Assam, Guwahati, for information.
2. The Director, Judicial Academy, Assam for information.
- ✓ 3. The Systems Analyst, Gauhati High Court.


JT. REGISTRAR (VIGILANCE)

Ratan